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N O T I F I C A T I O N
(I N C O M E - T A X)

No. 2567(F.No.197/152/78-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Cochin Devaswom Board, Trichur" for the purpose of the said section for and from the assessment year 1972-73.

Sd/-
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

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Copy to:-

1. Shri V.Govindankutty Menon, Secretary, Cochin Devaswom Board, Trichur, Kerala.
2. The Commissioner of Income-tax, Kerala-I, Ernakulam, with reference to his letter No.C.NO.18A/Tech/2/78-79 dt. 18.4.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(IAS)/(P&PR)/(inv.), New Delhi.
5. Director of O&M Services (Income-tax), 1st Floor, Aiyaz-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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Sd/-
(V.P.VASWANI)
SECTION OFFICER

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ASSISTANT DIRECTOR (PS&P).

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* SHARMA *